

ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3316/2023

[Arising out of impugned final judgment and order dated 13-12-2022
in CRLP No. 1759/2022 passed by the High Court for The State of
Telangana at Hyderabad]

BATLANKI KESHAV (KESAVA) KUMAR ANURAG Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR. Respondent(s)

IA No. 51571/2023 - APPLICATION FOR FILING THE PETITION WITHOUT
DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT

Date : 26-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Gagan Gupta, Sr. Adv.
Mr. Amish Aggarwala , AOR
Mr. Kuldeep Jauhari, Adv.
Mr. Anubhav Tyagi, Adv.
Mr. Karan Ahuja, Adv.
Ms. Alka Nupur Singh, Adv.
Mr. Sahil Ahuja, Adv.
Mr. Satish Kumar Tripathi, Adv.
Mr. Prashant Joshi, Adv.

For Respondent(s) :Ms. Devina Sehgal, AOR
Mr. Yatharth Kansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request made by learned counsel for the
respondent, list the matter after two weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR